

ITEM NO.55

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 308/2018

(Arising out of impugned final judgment and order dated 10-08-2015
in CRLA No. 326/2014 passed by the High Court Of Himachal Pradesh
At Shimla)

AMRISH RANA

Petitioner(s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent(s)

Date : 24-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Gaurav Agrawal, AOR (SCLSC)

For Respondent(s) Mr. B. K. Satija, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsels for the parties
at length.

Hearing concluded.

Judgment reserved.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR

